IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE

ORDER SHEET

Application No ___848___ of 198 6

Applicant   Respondent

Advocate for Applicant   Advocate for Respondent

Date	Office Notes	Orders of Tribunal
15.10.1986		RKRJ/PS(M) <u>O R D E R</u> This is a transferred application received from the High Court of Karnataka. The applicant was a Rakshak in the Railway Protection Force till he was removed from service by an order dated 12.10.1981 passed by the Assistant Security Officer, Panghat 2 (Annexure E to the application). Aggrieved with this order he filed the writ petition before the High Court of Karnataka which on transfer has been taken on file as application No.848/86. 2. The matter was fixed for hearing today and the applicant has been duly served with the notice. But the applicant has not appeared today. We have therefore proceeded to hear the matter ex-parte with the assistance of Shri M. Srirangaiah, learned counsel for respondents. 3. We have perused the records and heard Shri Srirangaiah. We find under Sec. 2 of the Act that the provisions of the Administrative Tribunals Act, 1985, "shall not apply to – a) any member of the Naval, Military or Air Forces or of any other Armed Forces of Union; .... " The Railway Protection Force has by an amendment to the Railway Protection Force Act introduced in 1985 been declared an Armed Force of the Union. Therefore, in terms of Section 2(a) of the Act, this Tribunal has no jurisdiction over this matter.

Date	Office Notes	Orders of Tribunal
	Copy of order sent to all the parties.	4. We, therefore, direct the Registry to take steps to retransfer this application to the High Court of Karnataka for disposal.
		5. The application is accordingly disposed of.

MEMBER (J)
15.10.1986

MEMBER (A)
15.10.1986

bsv

27.11.86 WP retsans forsed to
HC. O/c added.